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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.758 of 2012
Cuttack this the 22nd day of November, 2012

CORAM
THE HON'BLE SHRI A.K.PATNAIK, MEMBER (JUDL)

Suresh Mendli,
Aged about 32 years,
S/o. Radha Ballav Mendli
At-Garupanga,
Po.Raxa,
Ps.Birmaharajpur,
Dist. Sonepur,
Working as Daily Rated Mazdoor (Driver),
At-Office of the Sub Divisional Engineer,
Bolangir OFC (Maintenance),
At-Po-Dist.Bolangir.

...Applicant

By the Advocates: M/s.S.K.Mishra,S.S.Sahoo

-Versus-

Union of India represented through

1. The Chairman-Cum-Managing Director,
Bharat Sanchar Nigam Ltd.,
SancharBhawan,
20-Ashok Road,
New Dehi-110 001.
2. The Chief General Manager,
Bharat Sanchar Nigam Ltd.,
Eastern Telecom Region,
7th floor,
Telephone Bhawan,
34 BBD Bag,
Kolkata-700 001.
3. The Deputy General Manager,
Microwave (Maintenance),
ETR, Microwave Camp,
Unit No.VIII,
Bharat Sanchar Nigam Ltd.,
Bhubaneswar-751 012.
Dist.Khurda.

.... Respondents

By the Advocates: Mr.K.C.Kanungo

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL):

Heard Mr.S.K.Mishra, Learned Counsel for the Applicant and Mr.K.C.Kanungo, Learned Counsel who has entered appearance on instruction in this OA for the Respondents and perused the records.

2. As agreed to by Learned Counsel for the Applicant without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.3 (The Deputy General Manager, Microwave (Maintenance), ETR, Microwave Camp, Unit No.VIII, Bharat Sanchar Nigam Ltd., Bhubaneswar-751 012) to consider and dispose of the pending representation of the Applicant at Annexure-A/9 by way of a reasoned/speaking order within a period of two months from the date of receipt of copy of this order and communicate the decision to the Applicant within a period of another seven days thereafter. Till such decision is taken/communicated, as directed above, status quo, as on date, in so far as the Applicant is concerned, shall be maintained. There shall be no order as to costs.

3. Copy of this order along with OA be communicated to the Respondent No.3 at the cost of the Applicant for which Learned Counsel for the Applicant undertakes to furnish the postal requisite by 23.11.2012.


(A.K.Patnaik)
Member (Judicial)